IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP NO. 244/2016 RT CA (CAA) No. 112/Chd/Hry/2017

Under Section 391 of the Companies Act, 1956

In the matter of scheme of amalgamation and demerger between:

Anant Raj Agencies Pvt. Ltd. having its Registered office at Plot No. CP-1, Sector 8 IMT Manesar, Gurgaon, Haryana-122051

....Demerged Company-1/Amalgamating Company/Applicant Company-1

And

Tauras Promoters & Developers Pvt. Ltd. having its Registered office at Plot No. CP-1, Sector 8 IMT Manesar, Gurgaon, Haryana-122051.

....Resulting Company-1/Applicant Company-2

And

Anant Raj Ltd. having its registered office at Plot No. CP-1, Sector 8 IMT Manesar, Gurgaon, Haryana-122051

....Amalgamated Company/ Demerged Company 2/Applicant Company-3

And

Anant Raj Global Ltd. having its Registered office at Plot No. CP-1, Sector 8 IMT Manesar, Gurgaon, Haryana-122051

....Resulting Company-2/Applicant Company-4

Order delivered on: 27.09.2017

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioner (s) : Mr. Atul V. Sood, Advocate.

For the objector – Lalea : 1. Mr. Rohan Mittal, Advocate.

Trading Ltd. 2. Mr. Anchit Oswal, Advocate.

CP NO. 244/2016 RT CA (CAA) No. 112/Chd/Hry/2017

ORDER (Oral)

The resolution in the meeting of secured creditors failed as per the report of the Chairperson. In view of the above, the instant petition is rendered infructuous. Ordered accordingly. However, the petitioner-companies are at liberty to file fresh petition/application, if so advised.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

September 27, 2017